

## Annexure-2

Name of the corporate debtor: Manthan Broadband Services Private Limited ; Date of commencement of liquidation: 06.04.2022;  
List of stakeholders as on: 13.01.2023

## List of unsecured financial creditors

(Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	Alliance Broadband Services Private Limited	06.05.2022	144,732,521	144,732,521	unsecured	No	Yes	NA	0	0	0	Based on the records and information provided by the Corporate Debtor
2	Cisco Systems Capital(India) Pvt Ltd.	NA	406,056,600	400,129,721	unsecured	No	Yes	NA	0	5,926,879	0	The financial creditor have not filed claim subsequent to liquidation of the Corporate Debtor. The Liquidator in terms of Regulation 12(2)(c) of IBBI(Liquidation Process) Regulations, 2016 have included the name of the creditor in the stakeholders list. As per latest audited financials of the CD for the year ended 31.3.2017, the debt has been classified as unsecured loan and hence the financial creditor is considered as unsecured creditor of the CD as on Liquidation Commencement Date 06.4.2022.
		550,789,121		544,862,242						5,926,879		

Note: The liquidator has filed an application during the CIRP of the Corporate Debtor for taking possession of the title deeds and equity shares of the Corporate Debtor lying with the claimant questioning the security interest of the claimant bearing IA 380 of 2021 and IA 386 of 2021 respectively. However, pending adjudication of the above mentioned IAs before Hon'ble NCLT, the Liquidator is not in a position to verify the security interest claimed by Alliance Broadband Services Private Limited and hence the Liquidator do not permit Alliance Broadband Services Private Limited to realise any security interest ( if any) in the assets of the Corporate Debtor as per IBC,2016.